

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 108
(IB)-1367/PB/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Applicant/petitioner

v.

C & C Construction Ltd.

.... Respondent

Order under Section 7 of IBC

Order delivered on 11.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner

:

Mr. Srijan Singh, Adv. for ICICI Bank Ltd.

For the applicant/respondent

Mr. Arun Kathpalia, Sr. Adv. with Mr. Preetpal Singh Nijjar, Mr. Swapnil Gupta, Ms. Neelambika Singh, Advs. Mr. Debarshi Bhadra, Mr. Sanjay Kumar, Advs. for R-17.

Mr. Pulkit Deora, Ms. Arunima Bhattacharjee, Advs.

ORDER

CA-567(PB)/2019:-

Reply be filed before the adjourned date i.e. 16.04.2019, the date already fixed with a copy in advance to the counsel opposite.

List for arguments on 16.04.2019.

CA-471(PB)/2019 & CA-640(PB)/2019:-

Reply to the applications be filed by the non-applicant-respondents at the earliest but before the adjourned date i.e. 16.04.2019 with a copy in advance to the counsel opposite.

List for arguments on 16.04.2019.

Sdl-

(M. M. KUMAR)
PRESIDENT

Sdl-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)